

- Bombay/Bhavnagar (IC-135/136) Boeing-737 to replace HS-748.
- Trivandrum/Colombo (IC-507/508) Boeing-737 to replace HS-748.
- Bombay/Mangalore/Bombay (IC-159/160) Boeing-737 to replace HS-748.
- Bombay/Goa/Bangalore (IC-523/524) Boeing-737 to be replaced by Caravelle.

**AIR-INDIA**

Capacity expansion and additional aircraft acquisition programme for the Sixth and Seventh Five Year Plans are being drawn up. During the period for which the plans are currently being drawn up, Air-India envisages the opening of a new route to the United States via a continental gateway, commencement of operations to Canada and the commencement of operations to Lusaka (Zambia). Air-India is also examining the feasibility of opening a new route, across the Pacific during the seventh plan period

**Refund Claims of Income Tax by Individuals, Firms and Limited Companies in Ahmedabad and Calcutta**

4310. DR. V. A. SEYID MUHAMMAD: Will the Minister of FINANCE be pleased to state:

(a) the names and addresses of the individuals, firms and limited companies in Ahmedabad and Calcutta who have claimed the refund of income-tax amounts of over Rs. 1 lakh during the years 1975-76, 1976-77 and so far during the year 1977-78,

(b) the amount of interest payable in respect of these claims and the rate at which interest is calculated thereon; and

(c) the particulars as aforesaid in respect of (a) as per the records of the Department?

**THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL):** (a) to (c). The information will be placed on the Table of the House as soon as it is collected.

**Payment of income tax by film stars**

4311. DR. V. A. SEYID MUHAMMAD: Will the Minister of FINANCE be pleased to state:

(a) the number and names of the film actors and actresses and the film artistes who have not deposited income tax dues for the assessment year 1976-77; and

(b) the details of the steps taken by Government to realise the income tax dues from them?

**THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL):** (a) and (b). The requisite information is not readily available; it is being collected and will be laid on the Table of the House as soon as possible.

**Air strips in Kolhapur**

4312. DR. V. A. SEYID MUHAMMAD: SHRI R. S. MANE:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state.

(a) what is the progress of construction work of airstrips in Kolhapur; and

(b) when is the work likely to be completed?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK):** (a) and (b). The existing airstrip at Kolhapur is suitable for operations with light aircraft. The Civil Aviation

Department have no plans, at present, for development of the airstrip, for operations with bigger aircraft.

**Seizures made by Income Tax Authorities from the residence of Shri Chiranji Lal of New Delhi**

4313. DR. V. A. SEYID MUHAMMAD:  
SHRI ARJUN SINGH  
BHADORIA:

Will the Minister of FINANCE be pleased to state:

(a) whether raids were conducted at several places in Delhi, Aligarh and other places by Income Tax authorities in May, June and August, 1973 on the basis of information given by Shri G. S. Bassi of New Delhi;

(b) whether an amount of Rupees Two lakhs Twenty thousand was seized from the residence of Shri Chiranji Lal of New Delhi;

(c) whether his assessment has been reopened and completed; and

(d) whether the informer was paid his due reward?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b). Following information given by Shri G. S. Bassi, search and seizure operations were conducted in December, 1973 at the premises of Shri Chiranji Lal and others of the Ansal Group. These resulted in seizure of cash of Rs. 2.2 lakhs, including Rs. 40,000 from the residence of Shri Chiranji Lal, along with a large number of books of account and documents.

(c) Assessments for the assessment years 1970-71 and 1971-72 were reopened in the case of Shri Chiranji Lal. These have been completed.

(d) The informer has so far been paid Rs. 2,700. The admissibility of further reward will be considered as soon as the extra tax attributable to the information furnished by the informer is realised.

**Bombay-Jamnagar Flight Curtailed**

4314 . SHRI VINODBHAI B. SHETH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that one flight from Bombay/Jamnagar has been curtailed;

(b) if so, whether Government are aware that this has caused discontent in Jamnagar particularly this being a city having developed industries and having three defence units, and

(c) whether in view of (b) above, Government propose to restore the flight and if so when?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) to (c). The service which had to be curtailed due to reduction in aircraft resources because of industrial unrest is being restored very shortly.

**Appeals pending in Income Tax Department**

4315. SHRI VINODBHAI B. SHETH: Will the Minister of FINANCE be pleased to state:

(a) how many appeals were pending in Income Tax Department at the end of June, 1977; and

(b) how many appellate Commissioners were appointed as direct recruits and what background knowledge is expected of them for delivering judgments over very intricate taxation laws?